

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 28th May, 2024

S.O - 313 In exercise of the powers conferred by Sub-section (1) of section 492 of the Code of Criminal Procedure Samvat, 1989 the Government hereby appoints Sh. Mohammad Saleem Additional PP, NIA Court, Srinagar as Special Public Prosecutor in case FIR No. 22/2017 involving offences punishable U/S 302,120-B RPC P/S Soura Srinagar before the Hon'ble Court of Principal Sessions Judge, Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-
Secretary to Government,
Department of Law, Justice and PA

No. LAW-AK/243/2024-10

Dated: 28 - 05- 2024

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Principal Secretary to Government, Home Department.
3. Director General of Police, J&K, Jammu/Srinagar.
4. Director General of Prosecution, J&K, Jammu / Srinagar. This is with reference to his letter No. DG-Pros/Lgl/585/2024/E-7471202 dated 08/05/2024.
5. Mr. Mohammad Saleem, Additional Public Prosecutor NIA, Court Srinagar, for information and necessary action.
6. Mr. Mohammad Abdullah Pandit, Advocate Ld. District Court, Srinagar, for information and necessary action.
7. Sr. Superintendent of Police, Srinagar.
8. Director Litigation, Kashmir for information and necessary action.
9. Government order file.



28.05.24.

Assistant Legal Remembrancer
Department of Law, Justice and PA